

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).53276/2025

[Arising out of impugned final judgment and order dated 06-05-2025 in SBCRRP No.33/2025 passed by the High Court of Judicature for Rajasthan at Jodhpur]

LEENA MATTHA & ANR.

PETITIONER(S)

VERSUS

ABHISHEK SINGH MATTHA

RESPONDENT(S)

IA No. 248727/2025 - CONDONATION OF DELAY IN FILING

IA No. 248726/2025 - EXEMPTION FROM FILING O.T.

Date : 06-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Radhika Gautam, Adv.

Mr. Mrinmay Bhattmewara, Adv.

Mrs. Samprati Bhattmewara, Adv.

Mr. Ayush Raheja, Adv.

Mr. Vivek Gupta, AOR

For Respondent(s) :

Mr. Gagan Gupta, Sr. Adv.

Ms. Prachi Pratap, Adv.

Mr. Varun Paliwal, Adv.

Ms. Yashvi Aswani, Adv.

Ms. Pallavi Pratap, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Ms. Pallavi Pratap, learned counsel, accepts notice on behalf of the sole respondent. Hence, the formal service of notice is waived.
3. Heard learned counsel on both sides. The submissions

would reveal the desire of the parties to explore the possibility of a mediated settlement.

4. In such circumstances, the parties are directed to appear before the Coordinator, Supreme Court Mediation Center on 13.11.2025 at 11.00 a.m. The Coordinator shall appoint a Mediator to enable the parties to make an effort to settle the matter amicably.

5. Initially, the parties are permitted to appear virtually and thereafter, the parties shall appear as per the directions of the Mediator.

6. If the learned Mediator requires the physical presence of the wife, then the travel, lodging and boarding expenses of the wife shall be borne by the husband.

7. List the matter along with mediation report on 12.01.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)